THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

<u>I.A. No.2035/2018</u> <u>Un-numbered Competition Appeal (AT) No. /2018</u> (F.No.30/11/2018/NCLAT/UR/90

In the matter of:

Indian Sugar Mills Association Appellant

Versus

Competition Commission of India & Ors.Respondents

Appearance: Sindoora VNL and Mr. Yashvir Kumar, Advocates

for the Appellant.

14.12.2018

This is an application to extend the time granted for curing the defects.

- 2. The facts mentioned in the Miscellaneous Application in short is that the Memo of Appeal was filed on 30.11.2018 and the Office after scrutiny of the Memo of Appeal on 01.12.2018 intimated the defects to the Appellant on 03.12.2018 and the Memo of Appeal was returned to the Appellant on 04.12.2018. The Appellant re-filed the Memo of Appeal on 11.12.2018. The Appellant submitted that some time was taken to arrange the necessary requisite documents and to prepare and get the applications signed which resulted in a delay of 2 days for complying and representing the present appeal, which is neither wilful nor wanton, so, the same may be condoned. However, as per Office report there is a delay of one day.
- 3. Heard learned Lawyer appearing for the Appellant, perused the averments made in the Interlocutory Application as well as report of the Office.

- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Interlocutory Application, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. As prayed by learned Counsel, put up the case before the Hon'ble Bench under the heading for admission on 18.12.2018.
- 6. With the aforesaid order, this Interlocutory Application stands disposed of.

(Peeush Pandey) Registrar